

SECTION XI  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

LISTED ON : 07.12.2015  
COURT NO. : 4  
ITEM NO. : 5

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 27045-46 OF 2014**  
WITH PRAYER FOR INTERIM RELIEF

U.P. POWER CORP. LTD. ETC. ETC.

...PETITIONER(S)

VERSUS

RAKESH KUMAR AND ORS. ETC. ETC.

...RESPONDENT(S)

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 02.11.2015 when the Court was pleased to pass the following Order:

“In terms of the letter circulated by learned counsel for the petitioner, let the matter be listed after four weeks to enable him to file the rejoinder affidavit.”

There are five respondents in SLP © No. 27045/2014 and two in SLP © No. 27046/2014.

It is submitted that Mr. T.M.Singh, Advocate has already put in appearance on behalf of Common Respondent No. 1 in both the SLPs , and has also filed Counter Affidavit (Copy has already been included in Paper Books).

It is further submitted that Counsel for the petitioner has not filed affidavit of dasti service so far.

It is further submitted for the information of the Hon'ble Court that Mr. Pradeep Mishra, Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

Service of Show Cause Notice is not complete on Respondent Nos. 2 to 5 in SLP © No. 27045/2014 and Respondent No. 2 in SLP © No. 27046/2014 so far.

The matter is listed before the Hon'ble Court with this office report.

Dated this the 04<sup>th</sup> day of December, 2015.

**ASSISTANT REGISTRAR**

Copy to:

Mr.Pradeep Misra, Advocate  
Mr. T.M. Singh, Advocate

**ASSISTANT REGISTRAR**